

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.570**  
TO BE ANSWERED ON: 14.12.2018

**PREVENTION OF CYBER CRIMES**

**570. KUMARI SELJA:**

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether the legal, technical and administrative measures taken by Government to prevent cyber crimes have achieved the desired results;
- (b) if so, the details thereof along with the number of cases of cyber crimes reported across the country during the last four years, State-wise;
- (c) whether Government has sought technical aid from some of the developed countries of the world to prevent cyber crimes in the country; and
- (d) any other steps being taken by Government in this direction?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI S.S. AHLUWALIA)

(a) and (b): With the proliferation of Information Technology and related services, there is a rise in cyber crimes in the country like elsewhere in the world. There are adequate legal provisions to deal with prevalent cyber crimes. As per information provided by National Crimes Record Bureau (NCRB), a total of 9622, 11592 and 12317 cases were registered under total cyber-crimes (involving computer as medium or target) in the country during the years 2014, 2015 and 2016 respectively. State/UT-wise cyber-crimes details including cases registered, cases charge sheeted, persons arrested and convicted during the years 2014-2016 is enclosed as Annexure. Latest available data pertains to the year 2016. Data for year 2017 is under compilation by NCRB.

(c): No, Sir.

(d): Government has taken a number of legal, technical and administrative measures to prevent cyber crimes. These *inter alia*, include:

- (i) Enactment of the Information Technology (IT) Act, 2000 which has adequate provisions for dealing with prevalent cyber crimes.
- (ii) Cyber Crime Cells have been set up in all States and Union Territories for reporting and investigation of cyber crime cases.
- (iii) Government has established National Critical Information Infrastructure Protection Centre (NCIIPC) as per the provisions of Section 70A of the IT Act, 2000 for protection of critical information infrastructure in the country.
- (iv) The Indian Computer Emergency Response Team (CERT-In) issues alerts and advisories regarding latest cyber threats and countermeasures on regular basis. CERT-In has published guidelines for securing IT infrastructure, which are available on its website ([www.certin.org.in](http://www.certin.org.in)).
- (v) Government has set up cyber forensic training and investigation labs in the States of Kerala, Assam, Mizoram, Nagaland, Arunachal Pradesh, Tripura, Meghalaya, Manipur and Jammu & Kashmir for training of law enforcement personnel and Judiciary in these States.
- (vi) RBI, vide its circular on "Cyber Security Framework in Banks", has advised banks to report all unusual cyber security incidents to RBI. RBI reviews cyber security developments and threats on an ongoing basis and takes necessary measures to strengthen the cyber-resilience of banks. RBI has also advised banks to take necessary preventive and corrective measures address various types of cyber-threats. Caution advices are also issued as and when necessary for preventing and controlling frauds.
- (vii) Government has formulated Cyber Crisis Management Plan for countering cyber attacks for implementation by all Ministries/ Departments of Central Government, State Governments and their organizations and critical sectors. Regular workshops are conducted for Ministries, Departments, States & Union Territories and critical organizations to sensitize them about the cyber security threat landscape and enabling them to prepare and implement the Cyber Crisis Management Plan.
- (viii) Government has launched the Cyber Swachhta Kendra (Botnet Cleaning and Malware Analysis Centre). The centre is providing detection of malicious programs and free tools to remove the same for banks as well as common users.
- (ix) Cyber security mock drills and exercises are being conducted regularly to enable assessment of cyber security posture and preparedness of organizations in Government and critical sectors. 38 such exercises have so far been conducted by CERT-In where organisations from different sectors such as Finance, Defence, Power, Telecom, Transport, Energy, Space, IT/ITeS etc. participated. 3 exercises were conducted in coordination with Reserve bank of India in November 2018 for senior management and Chief Information Security Officers (CISOs) of banks.
- (x) CERT-In conducts regular training programmes for network / system administrators and Chief Information Security Officers (CISOs) of Government and critical sector organisations regarding securing the IT infrastructure and mitigating cyber attacks. 22 trainings covering 746 participants have been conducted in the year 2018 (till November).
- (xi) Ministry of Home Affairs (MHA) has launched a portal [www.cybercrime.gov.in](http://www.cybercrime.gov.in) for public to report complaints of child pornography and sexually abusive explicit content.

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**State/UT-wise Cases Registered (CR),Cases ChargeSheeted (CCS),Cases Convicted (CON),Persons Arrested (PAR),Persons Convicted (PCV) under Total Cyber Crimes during 2014-2016**

SL	State/UT	2014						2015					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	282	90	9	236	116	10	536	139	19	522	197	23
2	Arunachal Pradesh	18	0	0	2	0	0	6	5	0	4	4	0
3	Assam	379	22	1	351	22	1	483	84	11	457	83	11
4	Bihar	114	15	1	111	17	1	242	59	1	1567	116	1
5	Chhattisgarh	123	58	0	105	83	0	103	93	19	99	115	29
6	Goa	62	5	1	14	9	2	17	5	0	5	3	0
7	Gujarat	227	71	0	174	109	0	242	119	0	272	310	0
8	Haryana	151	62	3	121	101	4	224	87	2	205	189	2
9	Himachal Pradesh	38	14	0	16	36	0	50	26	1	38	28	1
10	Jammu & Kashmir	37	3	0	4	3	0	34	7	0	12	9	0
11	Jharkhand	93	24	0	57	29	0	180	37	3	172	41	5
12	Karnataka	1020	118	2	372	177	2	1447	186	3	293	264	3
13	Kerala	450	168	12	283	209	13	290	219	8	191	267	8
14	Madhya Pradesh	289	237	6	386	386	15	231	143	4	230	221	5
15	Maharashtra	1879	445	3	942	641	3	2195	438	2	825	720	4
16	Manipur	13	1	0	3	1	0	6	0	0	0	0	0
17	Meghalaya	60	11	0	12	12	0	56	17	1	20	18	2
18	Mizoram	22	4	0	4	4	0	8	11	8	18	11	10
19	Nagaland	0	1	0	0	1	0	0	0	0	0	0	0
20	Odisha	124	17	0	17	17	0	386	65	0	110	90	0
21	Punjab	226	62	7	159	73	7	149	64	17	136	95	24
22	Rajasthan	697	161	7	248	248	8	949	185	10	295	280	11
23	Sikkim	4	0	0	2	0	0	1	1	0	1	1	0
24	Tamil Nadu	172	23	3	120	28	5	142	77	6	125	88	8
25	Telangana	703	61	1	429	80	1	687	105	15	430	136	25
26	Tripura	5	0	0	1	0	0	13	0	0	8	0	0
27	Uttar Pradesh	1737	267	7	1223	383	8	2208	789	89	1699	1375	112
28	Uttarakhand	42	21	0	39	37	0	48	15	5	23	16	7
29	West Bengal	355	79	2	212	90	2	398	154	0	287	170	0
	<b>TOTAL STATE(S)</b>	<b>9322</b>	<b>2040</b>	<b>65</b>	<b>5643</b>	<b>2912</b>	<b>82</b>	<b>11331</b>	<b>3130</b>	<b>224</b>	<b>8044</b>	<b>4847</b>	<b>291</b>
30	A & N Islands	13	2	0	5	3	0	6	4	0	2	4	0
31	Chandigarh	55	24	6	45	24	8	77	17	4	22	20	4
32	D&N Haveli	3	0	0	1	0	0	0	1	0	0	1	0
33	Daman & Diu	1	1	0	2	2	0	1	0	0	0	0	0
34	Delhi UT	226	49	5	56	57	5	177	53	3	53	55	3
35	Lakshadweep	1	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	1	0	0	0	0	0	0	1	3	0	1	4
	<b>TOTAL UT(S)</b>	<b>300</b>	<b>76</b>	<b>11</b>	<b>109</b>	<b>86</b>	<b>13</b>	<b>261</b>	<b>76</b>	<b>10</b>	<b>77</b>	<b>81</b>	<b>11</b>
	<b>TOTAL (ALL INDIA)</b>	<b>9622</b>	<b>2116</b>	<b>76</b>	<b>5752</b>	<b>2998</b>	<b>95</b>	<b>11592</b>	<b>3206</b>	<b>234</b>	<b>8121</b>	<b>4928</b>	<b>302</b>

Source: Crime in India

